

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
(Constituted Under the Consumer Protection Act, 1986)

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'Upbhokta Nyay Bhawan'
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I.N.A., New Delhi-110023.

Website: <http://ncdrc.nic.in>

No. NCDRC/CIRCULAR/RP SECTION

4th November, 2015

CIRCULAR

It is notified for the general information of all concerned that following 14 case files presumably disposed of, are not traceable in this Registry:

SL. NO.	CASE NO.	CAUSE TITLE
1.	RP/2891/05	Sushil Kumar Vs. Prathma Bank
2.	RP/2909/05	
3.	RP/474/06	Sanjib Kumar Padhi Vs. Hemz India Pvt. Ltd.
4.	RP/3202/06	G.B. Sanvardekar Vs. Addl. Director, Central Govt. Health Scheme
5.	RP/3346/06	Krishan Lal Vs. Punjab National Bank
6.	RP/3886/06	M/S. Shanmugha Type Foundry Vs. Tamil Nadu Industrial Investment Corp.
7.	RP/213/07	B. Manjula Vs. G.E. Countrywide Consumer Financial Services Ltd.
8.	RP/260/07	Mrs. Sathyabhama S. Nayak Vs. Vijaya Bank
9.	RP/1981/08	Smt. Mamta Kapoor Vs. Kota Open University
10.	RP/2027/08	HUDA vs. New India Insurance Co. Ltd.
11.	RP/2306/08	
12.	RP/1457/09	U.H.B.V.L. Vs. M/S. Ganesh Agro
13.	RP/1954/09	Azaz Ahmed Vs. New India Assurance Co. Ltd.
14.	RP/1998/10	Munna Lal Gupta Vs. Kanpur Development Authority

Parties to these cases or their counsel are requested to kindly meet the undersigned as early as possible preferably to initiate the latest position of the case whether the case stands disposed of and if so the date of the disposal.

If nothing is heard from the parties, it will be presumed that the case stands disposed of and necessary entries in the institution registers would be made accordingly.


(H.C. Joshi)

Assistant Registrar

Copy to:

All the concerned.